

**D. DEPARTMENT OF HOME
(GRIH VIBHAG)**

1. Notification of assumption of office by the President and the Vice-President and swearing in ceremony of the President.
2. Grant of pardons, reprieves, suspensions, remission or commutation of a sentence of death and petitions for remission of sentences (other than death) or for pardon from prisoners sentenced by courts in States for offences against any law relating to a matter to which the executive power of the Union extends.
3. Issue of notifications of appointment and resignation of the Prime Minister and other Ministers and Parliamentary Secretaries of the Union.
4. Rules for the authentication of papers in the name of the President.
5. Model Rules of business for State Governments/Union Territory Administrations.
6. Nominations to Rajya Sabha and Lok Sabha.
7. Appointment, resignation and removal of Governors and related matters.
8. Regulations framed by the Governors and reserved for the assent of the President.
9. Bills passed by legislatures of States (except Jammu and Kashmir) reserved by Governors for the consideration of the President; and the prior consultation with the Central Government by the State Governments as regards State Legislation.
10. Prior approval of the President to the promulgation of Ordinances by Governors of States.
11. Property accruing to the Union by escheat or lapse of a bona vacantia.
12. Special provision relating to the language spoken by a substantial proportion of the population of a State.
13. Matters relating to the emergency provisions of the Constitution (other than those relating to financial emergency).
14. Conventions with other countries in judicial matters including questions relating to International Court of Justice and reference from the United Nations Organisations relating to obscene publications.
15. Matters relating to Code of Conduct of Legislatures.
16. Code of Conduct for Ministers.
17. Employment of wives or dependents of Government servants in foreign Missions in India.
18. Exchange of visits between Civil and Military Officers.
19. Lotteries organized by the Government of India or the Government of a State/Union Territory.

20. Census of population, including administration of the Census Act, 1948 (37 of 1948) and the Census (Amendment) Act, 1993 (11 of 1994).
21. Official dress.
22. Emoluments, allowances, privileges and rights in respect of leave of absence of the President and Governors; salaries and allowances of Ministers, Deputy Ministers and Parliamentary Secretaries of the Union.
23. National Anthem.
24. National Flag of India; President's and Governor's Standards.
25. State Emblem.
26. Warrant of Precedence.
27. Awards and decorations.
28. National Festivals.
29. Matters relating to National Integration and Communal Harmony.
30. Changes in geographical names.
31. Action to be taken on the death of high dignitaries.
32. Political pensions.
33. Compassionate allowance to dependents of mutiny veterans.
34. Home Minister's discretionary fund.
35. Poisons.
36. Registration of Births and Deaths, including administration of the Registration of Births and Deaths Act, 1969 (18 of 1969).
37. Newspapers, books and printing presses.
38. Administration of—
 - (a) The Commission of Inquiry Act, 1952 (60 of 1952) Legislative aspect;
 - (b) The Prevention of Insults to National Honour Act, 1971 (69 of 1971);
 - (c) The Religious Institutions (Prevention of Misuse) Act, 1988 (41 of 1988);
 - (d) The Places of Worship (Special Provisions) Act, 1991 (42 of 1991);
 - (e) The Acquisition of Certain Areas at Ayodhya Act, 1993 (33 of 1993).